THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIAJAY MAKEN): (a) and (b) The various agencies concerned have prepared their action plans for the Commonwealth Games, 2010 including construction of Games Village, upgradation of Stadia and civic infrastructure. The Government of NCT of Delhi has informed that an Integrated Action Plan has been prepared and a Core Group of officers has been constituted to oversee the progress. The Action Plan includes construction of 1 million gallons per day (mgd) Water Treatment Plant and 1 mgd Sewerage Treatment Plant at the Commonwealth Games Village, upgradation of water supply and sewerage system at all the Games venues, construction of link road from Games Village to Jawaharlal Nehru Stadium, construction of flyovers, renovation and development of ISBTs, deployment of High Capacity Buses, extension of Metro Services and setting up of dedicated power supply stations. The various projects are at different stages of planning and preparation of estimates.

Regarding maintenance of drains and roads, Municipal Corporation of Delhi (MCD) has informed that 1296 drains were desilted before the on set of monsoon and regular efforts are made to attend the pot holes in the road from time to time.

(c) and (d) In a meeting taken by the Principal Secretary to the Prime Minister on 5th July, 2006 a reference was made about the mechanism of coordination between various civic and construction agencies throughout the city resulting in problems of poor drainage and sanitation. It was desired at the meeting that appropriate action may be taken by the concerned agencies to avoid such problems in future.

Development of villages near metropolitan cities

†1158. SHRI KRISHAN LAL BALMIKI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Government are formulating any scheme for development of the villages located adjacent to metropolitan cities;
 - (b) if so, the details thereof; and
 - (c) the authority responsible to provide basic amenities to these villages?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) No, Sir. Ministry of Urban

[†]Original notice of the question was received in Hindi.

RAJYA SABHA

[3 August, 2006]

Development has not formulated any scheme for development of villages located adjacent to metropolitan cities.

- (b) Do not arise.
- (c) Concerned Urban Local Bodies (ULBs) are responsible to provide basic amenities to villages falling within their jurisdiction and Gram Panchayats are responsible for providing these facilities to the villages falling outside the Municipal jurisdiction.

Allotment of land to political parties

- 1159. SHRI MANOHAR JOSHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether Government have approved any policy regarding allotment of land to various political parties;
 - (b) if so, the details thereof; and
 - (c) the location of land and the process of allotment and registration?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) Yes, Sir.

- (b) The salient features of the policy are as follows:—
 - (i) National Political Parties which have been recognized as such by the Election Commission of India and the State recognized parties having at least seven (7) MPs (in both the Houses of Parliament together), shall be considered for allotment of land for construction of office building in Delhi;
 - (ii) Political parties should furnish a certificate from the Election Commission of India confirming their status and recognition as a National/State recognized political party;
- (iii) In case political parties are in occupation of Government bungalow(s)/suite(s) in Vithalbhai Patel House for the purpose of their office, they should vacate the same immediately on construction of their office building on the plot of land allotted to them, or within 3 years from the date of taking over vacant possession of the plot, whichever is earlier.
- (iv) The building constructed on the allotted land shall be utilized by the political parties for their National level political unit as well as other wings/organization of the parties. These premises shall be